

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SZ) CHENNAI

Appeal No.42 of 2024

IN THE MATTER OF:

S.P. Muthuraman,

Tirunelveli.

... Appellant (s)

Versus

Union of India, MoEF & CC,

Through its Secretary,

New Delhi and ors.

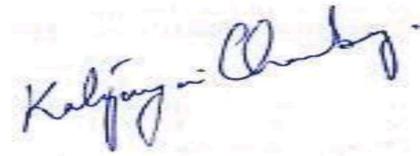
... Respondent(s)

I N D E X

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Place : Chennai

Date: 26.01.2026



M/s. Katyayni Chaubey

Counsel for Appellants

REJOINDER TO THE COUNTER AFFIADVIT FILED ON BEHALF OF RESPONDENT No. 3

Preliminary Submissions of the Appellant

1. It is submitted that the facts and averments stated in the Appeal are true and correct, and the Appellant craves leave to rely upon the same as and when necessary, at the time of hearing. I deny each and every statement, contention and averment made in the affidavit/counter affidavit filed by the 3rd Respondent, save and except those expressly admitted herein.
2. That at the contents of the Appeal may be read as part and parcel of the instant Reply and same is not repeated for the sake of brevity.
3. The Appellant states and submits that the Appeal raises substantial questions relating to the environment arising from the continued violation by Respondent no. 3, having consistently suppressed the true extent of land area, survey numbers, construction and operational status of the project, both at the stage of initial Consent to Establish and during subsequent expansion proceedings.
4. Save and except what are matters of record and what has been stated in the reply herein, allegations and/or statements made in various paragraphs and its sub-paragraphs under reference of the Appeal are denied and disputed as if the same are set out in seriatim and specifically traversed.
5. It is submitted by the Appellant that the said application filed by Respondent No. 3 proceeds on a fundamental mischaracterisation of the Appellant's case and seeks to divert attention from the statutory violations committed by Respondent No. 3. The Appellant craves leave to place additional documents and submissions on record, if required, for the just adjudication of the present proceedings.
6. That the Appellant craves to submit a brief date of events to offer more clarity on the issue so raised:

Dates	Events
2021	Application filed for CTE (New) for 1,42,635 sq.m built-up area on 85.283 ha land
04.05.2021	TNPCB granted Consent to Establish (New) without prior EC
06.01.2022	TNPCB granted Consent to Operate without prior EC

10.01.2023	ToR application for expansion filed online
16.01.2023	ToR application submitted physically
23.02.2023	SEIAA-TN granted Terms of Reference
07.12.2023	Inspection conducted by District Environmental Engineer, TNPCB
08.12.2023	Inspection report issued confirming illegal operation and expansion
06.01.2024	SEIAA-TN granted Prior Environmental Clearance
15.02.2024	Appellant filed complaint with photographic evidence
20.02.2024	Belated CTE (Expansion) application filed
04.03.2024	TNPCB returned CTE (Expansion) application
31.03.2024	CTO direct application filed before the TNPCB – 225.11 Hectares
01.04.2024	Application for Amendment E.C before SEIAA-TN
29.05.2024	Amended Environmental Clearance granted
23.09.2024	CTO (Direct) granted by TNPCB
30.12.2024	CTE (Expansion) application again filed before the TNPCB
07.04.2025	CTE (Expansion) granted – post-facto regularisation
Mar 2024	Appeal No. 42 of 2024 filed before the Hon'ble NGT

Para wise reply to Preliminary Counter Affidavit

7. That content of para 1 of the said Counter Affidavit is a matter of record and is neither disputed or denied.
8. The averments contained in paragraph 2 of the Appeal are denied and disputed, save and except to the extent that they relate to matters of record or are expressly admitted in the present reply. All other allegations, statements and averments made therein, including those contained in the sub-paragraphs, are denied as if each were specifically pleaded, traversed and rebutted seriatim. It is submitted that the 3rd Respondent applied for Consent to Establish (New) before TNCB for construction of 1,42,635 sq. meters built-up area in a total land area of 85.283 hectares, spread across 179 survey numbers in Udedurgam and Thimijepalli Villages. This fact is evident from the records of TNPCB itself and cannot now be disputed.
9. That content of para 3 & 4 are denied as false, misleading and untenable. The 3rd Respondent has deliberately failed to disclose the true extent of land area and has attempted to mislead this Hon'ble Tribunal by selectively projecting only the built-up

area, while suppressing the fact that the total land area far exceeded the statutory threshold prescribed under the EIA Notification, 2006.

10. That the content of para 5 and para 6 (i) to (vii) reiterate certain “select” paragraphs from EIA Notification 2016 alongwith some office memorandums and clarification letters suited to the case of Respondent No. 3 that are a matter of record. However, the Appellant most humbly submits that the case of the Respondent’s expansion does not attract these clause of exemption as mentioned in the EIA Notification 2016, OM dated 05.03.2015 (F.No. 19-2/2014-IA- III) and/ or subsequent OM dated 04.10.2022 (F.No. 19-131/2019- IA-III E 128798).

As per the EIA Notification, 2006, Schedule 8(b), any project having a total land area of 50 hectares or more mandatorily requires prior Environmental Clearance, irrespective of the built-up area. This requirement is absolute.

11. That the content of para 7 refers to CTE and CTO obtained by the Respondent no. 3 by misrepresenting material facts.

It is an admitted and undisputed fact that the 3rd Respondent applied for Consent to Establish (New) before the Tamil Nadu Pollution Control Board (TNPCB) for construction of 1,42,635 sq. meters of built-up area in a total land area of 85.283 hectares, spread across 179 survey numbers in Udedurgam and Thimijepalli Villages. The 3rd Respondent, however, deliberately projected only the built-up area below 1,50,000 sq. meters, while suppressing the material fact that the total land area exceeded 50 hectares, with the sole intention of falsely claiming exemption from prior Environmental Clearance. Based on this deliberate misrepresentation and suppression of material facts, the TNPCB illegally granted Consent to Establish on 04.05.2021 and Consent to Operate on 06.01.2022, without insisting upon prior Environmental Clearance. Such consents, having been granted in violation of a mandatory statutory requirement, are void ab initio, illegal and non est in the eye of law.

12. That the content of para 8 & 9 are false and denied. The expansion proposal squarely attracts Schedule 8(a) and 8(b) of the EIA Notification, 2006. However, the 3rd Respondent wrongly applied only under Schedule 8(b), deliberately suppressing the applicability of Schedule 8(a).

On 10.01.2023 (vide online application) and 16.01.2023 (vide physical submission), the 3rd Respondent filed an application seeking *Terms of Reference* (ToR) for expansion, disclosing for the first time the true magnitude of the project, namely:

- Total Land Area: 225.11 hectares (556.26 acres)
- Total Built-up Area: 5,57,470 sq. meters
- Total Survey Numbers: 425

13. That the content of para 10 to 12 are false and denied. It is most respectfully submitted that any completion of expansion prior to grant of Environmental Clearance constitutes a grave and non-curable violation.

The above particulars clearly demonstrate that the project squarely attracts both Schedule 8(a) and 8(b) of the EIA Notification, 2006. However, the 3rd Respondent wrongly applied only under Schedule 8(b), once again suppressing material facts and misclassifying the project to avoid stricter scrutiny.

The 2nd Respondent (SEIAA–TN), without any application of mind and without examining the history of illegal construction and operation, mechanically issued the ToR on 23.02.2023, thereby perpetuating the illegality.

The District Environmental Engineer, TNPCB, Krishnagiri, inspected the unit on 07.12.2023 and submitted a report dated 08.12.2023, wherein it was categorically recorded that:

- a) The unit was already in operation;
- b) Additional process sheds and machinery were installed for expansion without CTE (Expansion);
- c) Additional ETP, MEE and ATFD were installed without consent;
- d) Boiler for ATFD was installed without consent.

The said inspection report conclusively establishes that expansion activities were completed and the unit was operational prior to grant of Environmental Clearance, constituting a grave, deliberate and non-curable violation under environmental law, as repeatedly held by the Hon'ble Supreme Court and this Hon'ble Tribunal.

Furthermore, The Appellant filed a detailed complaint on 15.02.2024 with photographic evidence, which was deliberately ignored by SEIAA-TN, demonstrating bias and abdication of statutory duty.

14. The averments contained in paragraph 13 of the Counter Affidavit are categorically denied. The Appellant reiterates that the present Appeal has been instituted bona fide and in the larger public interest, with the sole objective of environmental protection and

conservation, and to safeguard the fundamental right to life guaranteed under Article 21 of the Constitution of India, which unequivocally encompasses the right to a clean, healthy and sustainable environment. The Appeal is directed towards the protection and preservation of the fragile ecosystem and living beings within the Cauvery Eco-Sensitive Zone, which lies in the immediate vicinity of the project area and is vulnerable to irreversible ecological harm.

For the foregoing reasons, the affidavit of the 3rd Respondent deserves to be rejected in toto, and the impugned consents, clearances and amendments are liable to be quashed.

Brief reply to the para- wise reply in Counter Affidavit by Respondent No. 3

15. That the averments made in para 14 to 24 are false and denied. The subsequent EC Amendment dated 29.05.2024 and CTO dated 23.09.2024 are nothing but attempts at post-facto regularisation, which is prohibited. The Appellant submitted a detailed complaint dated 15.02.2024, along with photographic evidence, exposing the illegal expansion and operation. The 2nd Respondent deliberately ignored the said complaint, demonstrating bias and abdication of statutory duty. To escape legal consequences, the 3rd Respondent filed a belated CTE (Expansion) application on 20.02.2024, which was returned by TNPCB on 04.03.2024, clearly acknowledging defects and illegality. Thereafter, the 3rd Respondent sought Amendment of Environmental Clearance on 01.04.2024, and the 2nd Respondent, in its 722nd Meeting dated 20.05.2024, granted Amended EC on 29.05.2024, without considering the Appellant's objections, which were also deliberately suppressed in the counter affidavit.

The 3rd Respondent further applied for CTO (Direct) on 31.03.2024, covering 225.11 hectares and 425 survey numbers, and TNPCB illegally granted CTO Vinect on 23.09.2024, despite continuing violations.

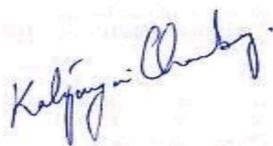
Subsequently, another CTE (Expansion) was applied on 30.12.2024, re-submitted on 28.02.2025, and granted on 07.04.2025, clearly demonstrating a pattern of post-facto regularisation, which is expressly prohibited under environmental jurisprudence.

The contents of the Appeal alongwith Annexures and Rejoinder may be read as part and parcel of the instant Reply and same is not repeated for the sake of brevity.

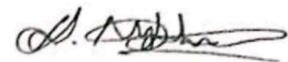
16. That the contents of para 25 to 29 form part of the grounds relied on by the Appellant that are correct and not repeated for the sake of brevity.
17. That the contents of para 30 and 32 false and denied. It is also submitted that the Respondent No. 3's attempt to portray this proceeding as an 'abuse of process' is merely an attempt to deflect scrutiny from its own statutory lapses. It is submitted that the Respondent's plea of "non-maintainability" is premised on selective disclosure, suppression of material facts, and a mischaracterisation of the Appellant's grievances.
18. The issues raised in the Appeal pertain directly to violations of statutory environmental mandates, lack of due compliance, and continued operation without necessary environmental safeguards, matters which fall squarely within the jurisdiction of this Hon'ble Tribunal under Sections 18 (1) and 16 of the NGT Act, 2010.

All remaining averments, if any, contrary to the above are denied. The actions of Respondents 1, 2 and 3 reveal abuse of statutory powers and deliberate shielding of the 3rd Respondent. All impugned consents, ECs and amendments are illegal, void and non est. In view of the substantial environmental questions involved and the Respondent No. 3's continuing breach of mandatory requirements, it is humbly submitted that the reliefs sought by Respondent no. 3 should not be granted and rejected in limine.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to allow the appeal as prayed for and thus render justice



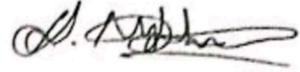
Counsel for Appellant



Appellant

Verification

I, S.P. Muthuraman, son of ponnusamy, aged 60 years, residing at No. 204, Railway Feeder Road, Sankar post – 627357, Tirunelveli district do hereby verify that the contents of the para 1 to 6 and the submissions herein are true to my knowledge based on the records of the Appellant, and the legal submissions are based on advice received, which I believe to be true. We have not suppressed any material fact.



Appellant

Date - 25.01.2026

Place - chennai

IR No.: F.HSR2782/ RL/DEE/HSR/2023/dated 07.12.2023



TAMILNADU POLLUTION CONTROL BOARD
IIR Details

1	a & b	Name of the Inspecting Officer	V.Deenadayalan / Assistant Engineer		
	c	District Office	Hosur		
2		Date of Inspection	07.12.2023		
3	a	Name of the Industry	TATA ELECTRONICS PRIVATE LIMITED		
	b	Factory Address	S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, Thimijepalli Village; Denkanikottai Taluk; Krishnagiri District		
4	a	Category Classification	RED LARGE		
	b	Type of Industry	1044-Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing		
5		Name of the Occupier of the unit present during inspection	Mr.Vigneshwaran		
6		Products Manufactured:			
	a	Main Products Manufactured:			
		Main Product	Quantity	Unit	Actual Production
		Manufacturing and Assembly of Metal case for Mobile Phones	50000	Nos/Day--	
	b	By/Intermediate Products Manufactured:			
		By/Intermediate Product	Quantity	Unit	Actual Production
7	a	Quantity of effluent in KLD:			
	l	Sewage Outlet 1	567.0	On land for gardening	
		Sewage Outlet 2	243.0	Utilizing for Toilet flushing	
	b	Sources of trade effluent:			
		Trade Effluent 1 (RO Per. & Evaporator Condens)	216.65	Recycling to process	
		Trade Effluent 2 (Evaporator Concentrate)	2.1	Converted into Salts by ATFD	

8 Performance of Sewage Treatment Plant:

Name of the Treatment Unit	No. of Units	Dimension
Sewage Treatment Plant	1	1500 KLD Capacity
Bar Screen Chamber	1	3.0 x 1.5 x 2.5
Raw Sewage Collection Tank	1	15.0 x 12.0 x 5.0
Receiving Chamber	1	2.5 x 1.5 x 0.7
Fine Screen Channel	2	4.0 x 0.525 x 0.8
Grid Chamber Manual	1	4.5 x 2.0 x 2.5
SBR Basins - I (Incl. of Settler zone)	1	15.6 x 7.8 x 6.3
SBR Basins - II (Incl. of Settler zone)	1	15.6 x 7.8 x 6.3
Clarified Water Tank	1	12.0 x 4.0 x 5.0
Pressure Sand Filter	1	2.8 dia x 2.0 Ht
Activated Carbon Filter	1	2.5 dia x 2.0 Ht
Chlorine Dosing Tank	1	Dia 0.6 x 0.85 Ht
UF Feed Tank	1	12.0 x 10 x 5.0
UF System	1	27.5 m3/Hr
UF Treated Tank	1	12.0 x 7.5 x 5.0
Sludge Holding Tank	1	4.0 x 4.0 x 4.0
Screw Press	1	4 m3/Hr
UV System - I	1	75 m3/Hr
UV System - II	1	27 m3/Hr

Status of functioning: Under operation

Trade Effluent - Type of ETP : Individual ETP

Performance of Effluent Treatment Plant:

Name of the Treatment Unit	No. of Units	Dimension
Effluent Treatment Plant	1	62.5 KLD Capacity
Nickle Effluent Collection Well	2	2.0 x 3.0 x 3.0
Nickle Effluent Collection Tank	1	2.0 x 3.0 x 3.0
Nickle Effluent Chemical Dosing Tank	2	1.5 x 1.5 x 1.5
Nickel Effluent Chemical Dosing Tank (MSRL)	1	Dia 1.0 x 1.0 Ht
Nickle Effluent Flash Mixer Tank	1	1.5 x 1.5 x 1.5
Nickle Effluent Flocculator Tank	1	1.5 x 1.5 x 1.5
Nickle Effluent Settling Tank	1	3.1 x 2.0 x 3.0
Chromium Effluent Collection Well	2	2.0 x 3.0 x 3.0
Chromium Effluent Collection Tank	1	2.0 x 3.0 x 3.0
Chromium Effluent Chemical Dosing Tank	2	1.5 x 1.5 x 1.5
Chromium Effluent Chemical Dosing Tank (MSRL)	3	Dia 1.0 x 1.0 Ht
Chromium Effluent Flash Mixer Tank	1	1.5 x 1.5 x 1.5
Chromium Effluent Flocculator Tank	1	1.5 x 1.5 x 1.5
Chromium Effluent Settling Tank	1	3.1 x 2.0 x 3.0
AAS Drain Effluent Collection Well	2	4.0 x 3.0 x 3.0
AAS Drain Oil Skimmer Tank	1	3 x 1.0 x 1.5
AAS Drain Effluent Collection Tank	1	3.0 x 2.0 x 3.0
AAS Drain Chemical Dosing Tank	2	1.5 x 1.5 x 1.5
AAS Drain Chemical Dosing Tank (MSRL)	1	Dia 1.0 x 1.0 Ht
AAS Drain Flash Mixer Tank	1	1.5 x 1.5 x 1.5
AAS Drain Flocculator Tank	1	1.5 x 1.5 x 1.5
AAS Drain Settling Tank	1	3.1 x 2.0 x 3.0
Common Chemical Dosing Tank (MSRL)	1	Dia 1.0 x 1.0 Ht
High Conc. Regeneration Effluent Collection Tank	1	3.0 x 3.0 x 3.0
Common Sludge Holding Tank	1	3.0 x 1.5 x 3.0
Common Filter Feed Tank	1	3.0 x 3.0 x 3.0
Pressure Sand Filter	1	0.8 dia x 2.0 Ht

Activated Carbon Filter	1	0.8 dia x 2.0 Ht
UF Feed Tank	1	3.0 x 3.0 x 3.0
UF System	1	4 m3/Hr
UF Permeate / RO Feed Tank	1	3.0 x 3.0 x 3.0
RO System Stage 1	1	6 m3/Hr
RO Stage 1 Reject Tank	1	3.0 x 2.0 x 3.0
RO System Stage 2	1	2 m3/Hr
RO Stage 2 Reject Tank	1	3.0 x 2.0 x 3.0
RO System Stage 3	1	1 m3/Hr
RO Stage 3 Reject Tank	1	3.0 x 2.0 x 3.0
Common RO Permeate Tank	1	3.0 x 3.0 x 3.0
Screw Press	1	2 m3/Hr
ETP : Wastewater from Band Mfg. Cleaning Process	1	10 KLD Capacity
Bar Screen Chamber	1	0.7 x 0.5 x 1.0
Oil Skimmer	1	0.7 x 0.7 x 1.0
Effluent Collection Tank	2	4.0 x 4.0 x 3.0
Chemical Dosing Tank	2	1.0 x 1.0 x 1.5
Flash Mixer Tank	1	1.0 x 1.0 x 1.5
Flocculator Tank	1	1.0 x 1.0 x 1.5
Primary Settling Tank	1	2.2 x 1.0 x 3.0
Aeration Tank	1	4.5 x 2.2 x 3.0
Secondary Settling Tank	1	2.2 x 1.0 x 3.0
Filter Feed Tank	1	2.2 x 1.0 x 3.0
Pressure Sand Filter	1	0.4 dia x 1.5
Activated Carbon Filter	1	0.4 dia x 1.5
Common Mechanical Evaporator (Four Stage)	1	5 m3/Hr
ATFD	1	0.5 m3/Hr

Status of functioning Under operation

9 Sources of Emission and Air Pollution Control Measures provided:

Stack No	Source of emission	Pollution Control measures	Stack top dimension (in Metres)	Stack Height above ground level(meters)	Material of Construction
1 to 12	Anodizing Section - 12 Nos	Each having Individual Wet scrubber with Individual stack	1.3	14	FRP
13 to 14	Anodizing Section - 2 Nos	Each having Individual Wet scrubber with Individual stack	0.75	14	FRP
15 to 20	Assembly Section - 6 Nos	Each having individual stack	0.3	15	MS
21 to 23	Assembly Section - 3 Nos	Each having individual stack	0.15	15	MS
24 to 37	DG Set 2250 KVA - 14 Nos	Each having Acoustic Enclosures with Individual Stack	0.3	30	MS
38	HSD Fired Boiler - 850 Kg/Hr - 3 Nos (For Evaporator)	Common stack	0.9	17	MS

Status of functioning	Under operation.
10	Remarks of the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant.
	Nil
11	Remark on the Disposal of Solid Wastes / Hazardous Wastes.
	Nil
12	Remark on waste minimization, Inplant measures and House Keeping:
13	Details of Complaints if any:
	Nil
14	Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any:
	Please refer SI.No.17
15	Violation of conditions stipulated in the authorisation issued under the Hazardous Wastes(Management, Handling and Transboundary Movement) Rules, 2008 if any:
16	Details of Samples collected, if any and Date/Time of collection and point of collection:
17	Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures).

The unit of M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I , S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, THIMIJEPAJLI village, Denkanikottai Taluk and Krishnagiri District has issued CTO of the Board's vide. Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/01/2022.valid upto 31.03.2022. Subsequently issued RCO vide .Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/04/2023.valid upto 31.03.2024 to manufacture products mentioned in the IR.SI.No.6, subject to certain conditions mentioned below:

Water Act

Additional Conditions:

1. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
2. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
3. The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flashings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
4. The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back in to the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
5. The unit shall ensure that the construction of campus of the industry should be away from the

Eco sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.

Air Act:

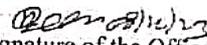
Additional Conditions:

1. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
2. The unit shall operate and maintain the Air Pollution Control measures attached various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.
3. The unit shall ensure that at any time the power generates from DG Sets installed in the unit's premises should be utilized only for captive purpose.
4. The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.
5. The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.

The unit was inspected on 07/12/2023. During inspection, the following were observed.

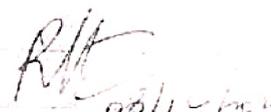
1. The unit was operation.
2. The unit has constructed the additional process shed and installation of process machinery for Expansion without obtaining CTE Expansion of the Tamilnadu Pollution Control Board.
3. The unit has installed additional new ETP, MEE & ATFD for Expansion activity without obtaining consent of the Tamilnadu Pollution Control Board.
4. The unit has installed Boiler for ATFD without obtaining consent of the Tamilnadu Pollution Control Board.

In view of the above, Show Cause Notices may be issued to the unit under the both Acts.


Signature of the Officer

DEE Remarks

Issue Show Cause Notices to the unit under the Water Act & Air Act.


District Environmental Engineer
TNPCB, Hosur



TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No. F.No. 2782/DEE/TNPCB/RL/HSR/A/2023 Dated: /12/2023

Sir,

Sub:	Tamil Nadu Pollution Control Board – Industries - M/s. Tata Electronics Private Limited Phase I , S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District – Operating the unit in violation of the conditions issued in the consent order issued to the unit under section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 – Show cause notice issued - Regarding.
Ref:1	CTO Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/01/2022.
2	RCO.Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/04/2023
3	Inspection of the unit by the TNPCB officials, Hosur on 07/12/2023.

Tamil Nadu Pollution Control Board (hereinafter referred to as the 'Board') serves this notice to you as the occupier of the unit of M/s. Tata Electronics Private Limited Phase I , S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District (herein after referred to as the 'Unit') section 21 of Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the 'Act') for operating the unit in violation of the conditions issued in the consent order issued to the unit vide reference 1st cited under Section 21 of the Act.

Whereas, the Consent order was issued to the unit under Section 21 of the Act vide Board's Proceeding cited under reference 1st above in the name of M/s. Tata Electronics Private Limited Phase I subject to the certain conditions:

Whereas, the unit was inspected on 07/12/2023. During inspection, the following were observed:

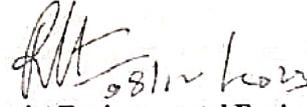
1. The unit has constructed the additional process shed and installation of process machinery for Expansion without obtaining CTE Expansion of the Tamilnadu Pollution Control Board.
2. The unit has installed Boiler for ATFD without obtaining consent of the Tamilnadu Pollution Control Board.

Thereby you are violating the conditions already issued from the Board under the provisions of section 21 of the Air Act, which is an offence punishable under Section 37 of the Air Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

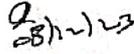
Hence, you are directed to show cause within Seven days from the date of receipt of this notice as to why penal action for offences punishable under Section 37 of the Air Act should not be initiated against you, as occupier for contravening the provisions of Section 21 of the Air Act and also to show cause as to why directions under Section 31A of the Air Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the said unit.

அனுப்பப்பட்டது

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.



**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur.**



To

1. The Plant Manager
M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I
Thimijepalli Village,
Denkanikottai Taluk,
Krishnagiri District - 635 113.

2. The Director,
M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I,
No 10 ,Jigani Industrial area, Jigani, Bangalore,
Karnataka - 560105,

By RPAD



TAMILNADU POLLUTION CONTROL BOARD

Proceeding No. F.No. 2782/DEE/TNPCB/RL/HSR/W/2023 Dated: .12.2023

Sir,

Sub:	TNPC Board O/o DEE, Hosur – Industries – M/s. Tata Electronics Private Limited Phase I , S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District – Operating the unit in violation of the conditions issued in the consent order issued to the unit under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 – Show cause notice issued - Regarding.
Ref:1	CTO Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/01/2022.
2	RCO.Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/04/2023
3	Inspection of the unit by the TNPCB officials, Hosur on 07/12/2023.

Tamil Nadu Pollution Control Board (hereinafter referred to as the 'Board') serves this notice to you as the occupier of the unit of M/s. Tata Electronics Private Limited Phase I , S.F.No. 150/4, etc., of Udedurgam Village and 312/1E, 312/2A, etc., of, THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District (herein after referred to as the 'Unit') under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the 'Act') for operating the unit in violation of the conditions issued in the consent order issued to the unit vide reference 1st and 2nd cited under Section 25 of the Act.

Whereas, the Consent order was issued to the unit under Section 25 of the Act vide Board's Proceeding cited under reference 1st and 2nd above in the name of M/s. Tata Electronics Private Limited Phase I subject to the certain conditions:

Whereas, the unit was inspected on 07/12/2023. During inspection, the following were observed.

1. The unit has constructed the additional process shed and installation of process machinery for Expansion without obtaining CTE Expansion of the Tamilnadu Pollution Control Board.
2. The unit has installed additional new ETP, MEE & ATFD for Expansion activity without obtaining consent of the Board.

And therefore, you have violated the above conditions issued to the unit under Section 25 of the Act which are offences punishable under Section 44 read with Section 45 (A) of the Act with imprisonment for a term which shall not be less than one year and six months but which may be extended to six years and with fine.

Hence, you are directed to show cause within Seven days from the date of receipt of this notice as to why penal action for offences punishable under Section 44 read with Section 45 (A) of the Act should not be initiated against you as the occupier of the unit for contravening the conditions imposed in the consent order issued to the unit under Section 25 of the Act and also as to why direction under Section 33A of the Act should not be issued for closure of the unit and stoppage of power supply to the unit.

It is informed that non-receipt of any reply from you within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said violations and action will be taken on merits in accordance with law.


08/12/2023
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Hosur.

08/12/23

To

1. The Plant Manager
M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I
Thimijepalli Village,
Denkanikottai Taluk,
Krishnagiri District - 635 113.

2. The Director,
M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I,
No 10 ,Jigani Industrial area, Jigani, Bangalore,
Karnataka - 560105,